

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01171/2019
Chandigarh, this the 14th day of November, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

....

Jaspreet Singh S/o Prtipal Singh Brar, aged 28 years, R/o H. No. 3127, Sector 39-D, Chandigarh – 160039.

....**Applicant**

(Present: Mr. Rohit Seth, Advocate)

Versus

1. Union Territory, Chandigarh through its Secretary, Chandigarh Administration, Sports Department, Sector 42, Chandigarh – 160036.
2. Director of Sports, Chandigarh Administration, Sports Complex, Hockey Stadium, Sector 42, Chandigarh – 160036
3. Rinku S/o Sh. Rajinder Kumar, Resident of House No. 31, AKS Colony, Zirakpur, Tehsil Derabassi, Distt SAS Nagar, Mohali Punjab- 160003.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. By way of the present O.A., the applicant has sought quashing of order dated 26.08.2019 (Annexure A-1) whereby respondent No. 3 has been appointed as Junior Coach, Wrestling on the basis of fake degree.
2. Heard.
3. Mr. Rohit Seth, learned counsel argued that Respondent No. 3 has got appointment by submitting a fake degree and other documents, therefore, his appointment be quashed and the case of the applicant for appointment to the post of Junior Coach, Wrestling be considered. He, however, further stated that the applicant, before

approaching this Court, submitted representations dated 26.08.2019 and 27.08.2019 (Annexures A-8 and A-9) indicating the illegality committed in the selection, but the same have not been answered till date. It is also informed that further selection process in question has been stayed by this Court vide order dated 05.09.2019 in the case of

Narender Kumar Vs. Chandigarh Administration (O.A. No. 060/00923/2019). He suffered a statement that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his representations (Annexures A-8 and A-9) of the applicant by passing a reasoned and speaking order.

4. Considering the short prayer made on behalf of the applicant, the O.A. is disposed of, in limine, with a direction to the respondents to consider and address the grievances raised by the applicant in the indicated representations (Annexures A-8 and A-9) by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a copy of this order.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 14.11.2019**

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